

THE MINISTER OF STATE AN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M-AKUNACHALAM) : (a) special attention is being given awards in-situ Slum improvement rather than slum clearance in the stud cities.

(b) The estimate of slum population in 1990 in Bombay is 4.12 millions. This is less than the slum population in some other cities.

(c) and (d) 'Urban development' is a state subject and specific schemes of slum improvement are formulated and implemented by the State Governments in accordance with their needs and priorities. The present policy of the Government lays emphasis on the environmental improvement of slums rather than massive clearance and relocation. The schemes where under funds as provided for slum improvement are given below :

(i) under the State sector scheme of Environmental Improvement of urban Slums (EIUS), basic amenities like low cost water supply, drainage, community baths and latrines, widening and paving of lanes and street lighting are provided in urban slums. The EIUS is an integral part of the Minimum Needs Programme (MNP) in urban areas. For the year 1992-93, an amount of Rs. 12-17 crores has been allocated for Maharashtra in the State's Annual plan for the said programme.

(ii) The world Bank assisted Bombay Urban Development Project has a component of slum improvement worth Rs. 23.74 crores. Expenditure reported upto 31-3-31-3-1992 Rs. 5.54 crores-

Newsitem Captioned "Government Militants' connivance Alleged"

2534. SHRI VIREN J-SHAH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government attention has been drawn to a report published in the Economic Times of 6th June, 1992 under the caption "Government -militants' Connivance alleged";

(b) whether Governments are aware that the officials of the J & K Government Department particularly PWD in connivance with contractors/militants misappropriated large sums of money from State exchequer in respect of many works which have been shown as completed and bills drawn at the point of militant's gun :

(c) if so, what are the details of such works which have been shown as completed and the amount of bills drawn during each of the last three years whereas such works have not actually been completed ; and

(d) whether Government have made an enquiry into the matter and if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) to (d) The information is being collected and will be let in the Table of the Sabha.

Allotment of Land to Rajya Sabha/ Lok Sabha Secretariats for Construction of Houses

2535. MAULANA OBAIDU-LLAH KHAN AZMI : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government have allotted a Jan

to Rajya Sabha and Lok Sabha Secretariats for construction of houses for their employees ;

(b) if so, when and where ;

(c) whether Government's attention has been drawn to the news item which appeared in the Indian Express dated the 15th March, 1992 captioned 'Government staff face acute housing problems' ;

(d) if so, what is Government's reaction thereto : and

(e) the progress made so far in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) In view of (a) above question does not arise.

(c) Yes Sir.

(d) and (e) During the Eighth Plan period the Government proposes to construct more flats in the general pool for Central Government Employees. The progress in this regard would depend on the extension of funds allotted for this purpose from year to year.

Action taken on CAG'S Report

2536. SHRI KRISHNA KUMAR BIRLA : Will the Minister of URBAN DEVELOPMENT be pleased to state what action has been taken by Government on CAG's report regarding use of over 80 per cent of sub-standard construction material by EDA for its ambitious Rohini scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : DDA have

reported that samples are taken only in cases where preliminary investigations indicate possible substandard material/works.

As per CAG report, 366 samples were taken for testing but as per DDA records 264 samples were taken by the Quality Control Cell. Out of these 264 samples collected by the Quality Control Cell, 202 samples failed. Action taken for 202 samples is as under :—

(i) Material got removed work redone	41
(ii) Material accepted at reduced rates	144
(iii) Action in process	17
Total :	202

“हुडको” से उत्तर प्रदेश की आवासीय एजेंसियों को ऋण दिया जाना

2537. श्री ईश दत्त यादव : क्या शहरी विकास मंत्री यह बताने की करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश की आवासीय एजेंसियां राज्य में आवासों के निर्माण और मूलभूत शहरी सुविधाओं में सुधार के लिए 1990-91 में हुडको से ऋण प्राप्त करने में असफल रही हैं ;

(ख) यदि हां, तो उत्तर प्रदेश की आवासीय एजेंसियों द्वारा प्रस्तुत किए गए विभिन्न ऋण प्रस्तावों का ब्यौरा क्या है ; और

(ग) इस संबंध में क्या कार्रवाई की जा रही है अथवा किए जाने का विचार है ?